

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.345/MP/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2x195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
- Petitioner : Adani Hybrid Energy Jaisalmer One Limited (AHEJOL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

**Petition No.6/MP/2024**

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of Notification No. 02/2020-Customs (SG) dated 29.07.2020 as a 'Change in Law' event resulting in reduction of the Safeguard Duty on Solar Cells and seeking recovery of the impact amounting to Rs. 47,59,05,435/- along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to such reduction in Safeguard Duty.
- Petitioner : Haryana Power Purchase Centre (HPPC)
- Respondents : Adani Hybrid Energy Jaisalmer One Limited (ASEJOPL) & Anr.

**Petition No.7/MP/2024**

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for declaration of 'abolition of Safeguard Duty w.e.f. 30.07.2021' as a 'Change in Law' event and seeking compensation amounting to Rs. 10,66,04,790.8 along with carrying cost on account of the benefit directly accrued upon Respondent No. 1 due to abolition of Safeguard Duty.
- Petitioner : Haryana Power Purchase Centre (HPPC)
- Respondents : Adani Solar Energy Jaisalmer One Pvt. Limited and Anr.
- Date of Hearing : **10.12.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Aditya Singh, Advocate, HPPC  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Ms. Sirsa Saraswati, Advocate, SECI  
Ms. Sakshi Kapoor, Advocate, ASEJOPL

**Record of Proceedings**

At the outset, learned counsel for Haryana Power Purchase Centre prayed for an adjournment in these matters. Learned counsel for Adani Hybrid Energy Jaisalmer One Limited, as such, did not oppose the said request and urged that these matters be listed in the coming month. Accordingly, the matters were adjourned by the Commission.

2. The Petitions will be listed for hearing on **11.2.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**